

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2721
ANSWERED ON:19.12.2003
GUIDELINES REGARDING PUBLIC PREMISES
AJAY CHAKRABORTY;AJIT KUMAR PANJA

Will the Minister of FINANCE be pleased to state:

- (a) whether it is necessary to take the guidelines dated February, 1992 and January 1, 2001 under O.M. regarding Public Premises (Eviction of Unauthorised Occupants) Act, 1971 issued by the Government in the Board of respective PSUs such as LIC, Banks etc., for its adoption to follow and apply;
- (b) if so, whether such guidelines were taken up in the Board of UC;
- (c) if not, the reasons therefor; and
- (d) the action the Government has taken to ensure that the guidelines are strictly followed?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE {SHRI ANANDRAO VITHOBA ADSUL}:

(a) to (d) Department of Public Enterprises (DPE) O.M. dt. 08.04.1991 provides discretion to the Boards of directors of Public Sector Undertaking to adopt or not to adopt the guidelines for reasons to be recorded in writing. The Life Insurance Corporation of India has been told to formulate broad guidelines to deal with their estate matters, which is in tune with the guidelines issued by the Government and the judgments delivered by the Hon'ble High Courts/ Supreme Court.